

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 111

IA(IBC)/2162(CH)2023, IA No.427/2024

in

CP (IB)/90/Chd/Chd/2018

(Admitted)

IN THE MATTER OF:-

VIR Foods Ltd.

...Petitioner

Versus

White Water Hospitality Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016 and Rule 11 of NCLT 2016

Order delivered on 03.07.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the erstwhile RP of
corporate debtor**

: Mr. Nahush Jain, Advocate

**For the Respondent
/corporate debtor for White
Water Hospitality**

: Ms. Munisha Gandhi, Senior Advocate

Ms. Sonal Alagh, Advocate

Mr. Rajat Singh, Advocate

**For the RP of VIR Foods Ltd.
(R-1 in IA No. 2162/2023)**

: Mr. Pulkit Goyal, Advocate

**For Respondent Nos. 2 and 3
In IA No. 2162/2023 and
applicant in IA No.427/2024**

: Mr. Aditya Grover, Advocate

ORDER

IA No.2162/2023

A date is requested by Mr. Pulkit Goyal-Advocate on the ground that in pursuance of the order dated 09.01.2024, he may be permitted to file compliance affidavit regarding the calculation of the interest component. Request accommodated.

Let the same be filed within three days with a copy in advance to the counsel opposite.

Counter-affidavit thereto, if any, may also be filed within one week with a copy in advance to the counsel opposite. List the matter on 06.08.2024.

IA No.427/2024

List on 06.08.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)